

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

From  
Dharam Veer Nachrani  
S/o Late Shri Radha Kishan Nachrani  
962/3, Prem Bhawan  
Panchsheel Nagar  
Raipur-492001  
Chhattisgarh  
9827142223

26-05-2022

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Rahul Mishra  
Rahul Mishra & Associates, Chartered Accountants  
Mishra Bhawan, Tatyapara Chowk  
Behind Shivaji Statue  
Raipur Chhattisgarh 492001  
cirp.cbpl@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Dharam Veer Nachrani, hereby submits this claim in respect of the corporate insolvency resolution process of Coppertun Brewing Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Dharam Veer Nachrani
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Copy of Aadhar Card of the financial creditor attached
3.	Address and email address of the financial creditor for correspondence	Dharam Veer Nachrani S/o Late Shri Radha Kishan Nachrani 962/3, Prem Bhawan Panchsheel Nagar Raipur-492001 Chhattisgarh 9827142223 Email:



		dvnachrani@gmail.com
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 1,02,17,215.8/- (Rupees One Crore Two Lacs Seventeen Thousand Two Hundred & Fifteen only)  Includes amount of principal of Rs. 56,67,260/- (Rupees Fifty Six Lacs Sixty Seven Thousand Two Hundred & Sixty only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> <li>1. Loan Agreement</li> <li>2. Bank Statement of CD evidencing receipt of loan</li> <li>3. Bank statement of Lender evidencing lending of monies to the CD</li> <li>4. Latest Audited Balance Sheet of CD</li> </ol>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>Over a period of time the CD had obtained unsecured loan from the lender, the principle amount of the same as on the date is Rs. 56,67,260/-.</p> <p>The total amount of claim including interest is Rs. 1,02,17,215.8/- (Rupees One Crore Two Lacs Seventeen Thousand Two Hundred &amp; Fifteen only)</p>
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL	NA

*Handwritten signature in blue ink, possibly reading "Kame".*

	DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THESE SECURITY, AND THE DATE IT WAS GIVEN	NOT APPLICABLE AS THE FINANCIAL CREDITOR IS AN UNSECURED CREDITOR
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT No: 05100100020160 BANK NAME: ABNK OF BARODA BRANCH: FAFADIH, RAIPUR IFSC CODE: BARB0RAIPUR
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	1. Loan Agreement 2. Bank Statement of CD evidencing receipt of loan 3. Bank statement of Lender evidencing lending of monies to the CD 4. Latest Audited Balance Sheet of CD

(Signature of financial creditor or person authorised to act on its behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name : DHARAM VEER NACHRANI

Position with or in relation to creditor: LENDER

Address of person signing: 962/3, Prem Bhawan  
Panchsheel Nagar  
Raipur-492001  
Chhattisgarh

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



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(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

26-05-2022

From  
Gurmukh Das Godhwani  
S/o Late Khemchand Godhwani  
26/513, Opposite Dr. Vaidhya  
Near Jhulelal Mandir, Ward No. 26  
Sindhi Colony  
Durg-491001  
Chhattisgarh

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Rahul Mishra  
Rahul Mishra & Associates, Chartered Accountants  
Mishra Bhawan, Tatyapara Chowk  
Behind Shivaji Statue  
Raipur Chhattisgarh 492001  
cirp.cbpl@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Gurmukh Das Godhwani, hereby submits this claim in respect of the corporate insolvency resolution process of Coppertun Brewing Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Gurmukh Das Godhwani
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Copy of Aadhar Card of the financial creditor attached
3.	Address and email address of the financial creditor for correspondence	Gurmukh Das Godhwani S/o Late Khemchand Godhwani

गुरमुख दास

		26/513, Opposite Dr. Vaidhya Near Jhulelal Mandir, Ward No. 26 Sindhi Colony Durg-491001 Chhattisgarh
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 14,45,915.02/- (Rupees Fourteen Lacs Forty Five Thousand Nine Hundred Fifteen only)  Includes amount of principal of Rs. 8,33,000/- (Rupees Eight Lacs Thirty Thousand only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> <li>1. Latest Audited balance Sheet of CD</li> <li>2. Bank Statement evidencing disbursement of loan</li> <li>3. Loan Agreement</li> <li>4. Assignment Agreement</li> </ol>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Over a period of time the CD had obtained unsecured loan from the lender, the principle amount of the same as on the date is Rs. 8,33,000/-, the said loan has been assigned by the Lender to the Assignee, being the

गुरुमुखदास

		<p>Financial Creditor herein.</p> <p>The total amount of claim including interest is Rs. 14,45,915.02/- (Rupees Fourteen Lacs Forty Five Thousand Nine Hundred Fifteen only)</p>
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NOT APPLICABLE AS THE FINANCIAL CREDITOR IS AN UNSECURED CREDITOR
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<p>ACCOUNT No: 07320100007394</p> <p>BANK NAME: BANK OF BARODA</p> <p>BRANCH: DURG BRANCH</p> <p>IFSC CODE: BARB0DURG</p>
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	<ol style="list-style-type: none"> <li>1. Latest Audited balance Sheet of CD</li> <li>2. Bank Statement evidencing disbursement of loan</li> <li>3. Loan Agreement</li> <li>4. Assignment Agreement</li> </ol>

2023/24/12

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(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

26-05-2022

From  
Kailash Khemani  
S/o Hiranand Khemani  
Khemani House, A/3  
Rajeev Nagar, IOB Bank  
Shankar Nagar  
Raipur-492007  
Chhattisgarh  
9826506000

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Rahul Mishra  
Rahul Mishra & Associates, Chartered Accountants  
Mishra Bhawan, Tatyapara Chowk  
Behind Shivaji Statue  
Raipur Chhattisgarh 492001  
cirp.cbpl@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Kailash Khemani, hereby submits this claim in respect of the corporate insolvency resolution process of Coppertun Brewing Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Kailash Khemani
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Copy of Aadhar Card & PAN of the financial creditor attached
3.	Address and email address of the financial creditor for correspondence	Kailash Khemani S/o Hiranand Khemani Khemani House, A/3 Rajeev Nagar, IOB Bank Shankar Nagar Raipur-492007 Chhattisgarh 9826506000



		Email: khemanikailash15@gmail.com
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 16,903.56/- (Rupees Sixteen Thousand Nine Hundred & Three Fifty Six Paisa only)  Includes amount of principal of Rs. 15,000/- (Rupees Fifteen Thousand only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Loan Agreement 2. Letter acknowledging receipt of loan from FC 3. Letter acknowledging receipt of interest on the amount of loan
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The CD had obtained a loan of Rs. 15,000/- in cash vide loan agreement dated 21-04-2021 at 12% interest p.a., repayable within a period of 24 months from the date of disbursement
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NOT APPLICABLE AS THE FINANCIAL CREDITOR IS AN UNSECURED CREDITOR
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT NO: 9826506000  BANK NAME: KOTAK MAINDRA BANK  BRANCH: PACHPEDI NAKA, RAIPUR  IFSC CODE: KKBK0006408
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	1. Loan Agreement 2. Letter acknowledging receipt of loan from FC 3. Letter acknowledging receipt of interest on the amount of loan
(Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]		





Name : KAILASH KHEMANI

Position with or in relation to creditor: INDIVIDUAL LENDER

Address of person signing: Khemani House, A/3  
Rajeev Nagar, IOB Bank  
Shankar Nagar  
Raipur-492007  
Chhattisgarh

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

26-05-2022

From  
Meena Nachrani  
W/o Mr. Dharam Veer Nachrani  
962/3, Prem Bhawan  
Panchsheel Nagar  
Raipur-492001  
Chhattisgarh  
9827142223

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Rahul Mishra  
Rahul Mishra & Associates, Chartered Accountants  
Mishra Bhawan, Tatyapara Chowk  
Behind Shivaji Statue  
Raipur Chhattisgarh 492001  
cirp.cbpl@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Meena Nachrani, hereby submits this claim in respect of the corporate insolvency resolution process of Copp ertun Brewing Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Meena Nachrani
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Copy of Aadhar Card of the financial creditor attached
3.	Address and email address of the financial creditor for correspondence	Meena Nachrani W/o Mr. Dharam Veer Nachrani 962/3, Prem Bhawan Panchsheel Nagar Raipur-492001 Chhattisgarh Email: dvnachrani@gmail.com

*Meena Nachrani*

4.	<p>TOTAL AMOUNT OF CLAIM</p> <p>(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)</p>	<p>Rs. 19,83,134.24/- (Rupees Nineteen Lacs Eighty Three Thousand One Hundred &amp; Thirty Four Twenty Four Paise only)</p> <p>Includes amount of principal of Rs. 11,00,000/- (Rupees Eleven Lacs only)</p>
5.	<p>DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED</p>	<ol style="list-style-type: none"> <li>1. Loan Agreement</li> <li>2. Bank Statement of CD evidencing receipt of loan</li> <li>3. Bank statement of Lender evidencing lending of monies to the CD</li> <li>4. Latest Audited Balance Sheet of CD</li> </ol>
6.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>Over a period of time the CD had obtained unsecured loan from the lender, the principle amount of the same as on the date is Rs. 11,00,000/-.</p> <p>The total amount of claim including interest is Rs. 19,83,134.24/- (Rupees Nineteen Lacs Eighty Three Thousand One Hundred &amp; Thirty Four Twenty Four Paise only)</p>
7.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	<p>NA</p>

*M. H. A. S.*

8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NOT APPLICABLE AS THE FINANCIAL CREDITOR IS AN UNSECURED CREDITOR
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT NO: 05100100020159  BANK NAME: ABNK OF BARODA  BRANCH: FAFADIH, RAIPUR  IFSC CODE: BARB0RAIPUR
10.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR	1. Loan Agreement 2. Bank Statement of CD evidencing receipt of loan 3. Bank statement of Lender evidencing lending of monies to the CD 4. Latest Audited Balance Sheet of CD

(Signature of financial creditor or person authorised to act on its behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name : MEERA NACHRANI

Position with or in relation to creditor: LENDER

Address of person signing: 962/3, Prem Bhawan  
Panchsheel Nagar  
Raipur-492001  
Chhattisgarh

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

*M Nachrani*

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

26-05-2022

From  
Vijay Nathani  
S/o Govind Ram Nathani  
A/10, Silver Spring  
Gayatri Nagar, Shankar Nagar  
Raipur-492007  
Chhattisgarh  
9755505550

To  
The Interim Resolution Professional / Resolution Professional  
Mr. Rahul Mishra  
Rahul Mishra & Associates, Chartered Accountants  
Mishra Bhawan, Tatyapara Chowk  
Behind Shivaji Statue  
Raipur Chhattisgarh 492001  
cirp.cbpl@gmail.com

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

I, Vijay Nathani, hereby submits this claim in respect of the corporate insolvency resolution process of Coppertun Brewing Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Vijay Nathani
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Copy of Aadhar Card of the financial creditor attached
3.	Address and email address of the financial creditor for correspondence	Vijay Nathani S/o Govind Ram Nathani A/10, Silver Spring Gayatri Nagar, Shankar Nagar

*Vijay Nathani*

		Raipur-492007 Chhattisgarh 9755505550 Email: vijay040578@gmail.com
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 20,242.84/- (Rupees Twenty Thousand Two Hundred Forty Two Eighty Four Paise only)  Includes amount of principal of Rs. 18,000/- (Rupees Eighteen Thousand only)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Loan Agreement 2. Loan disbursement acknowledgement 3. Acknowledgement of payment of interest
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	The CD had obtained a loan of Rs. 18,000/- in cash vide loan agreement dated 29-04- 2021 at 12% interest p.a., repayable within a period of 24 months from the date of disbursement
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY AND THE DATE IT WAS GIVEN	NOT APPLICABLE AS THE FINANCIAL CREDITOR IS AN UNSECURED CREDITOR
9.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT No: 8147  BANK NAME: HDFC BANK  BRANCH: DEVENDRA NAGAR BRANCH, RAIPUR  IFSC CODE:

*Vijay Nay*